

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

TC.P No. 02/(MAH)/2016
CA No. 107/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2016

NAME OF THE PARTIES: M/s. Milestone Development Ltd.
V/s.
M/s. Richa India Infra Development Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
2	Prakash Perceh 1/b Shukla and Associates for Petitioner	Advocate	Prakash
1	Radhika Gupta 1/b Wadia Ghandy & Co. Advocates for Respondent No.1	Advocate	Gupta

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Order

CA No.107/2016 in CP No. 02/397-398/CLB/MB/MAH/2016

On the *praecipe* filed by Respondents' side, for there being no objection from the Petitioner side for extension of time and for mortgaging the property to ECL Finance Ltd., this Bench hereby extends the order dated 9.11.2016 up to 30.12.2016 giving liberty to the company to mortgage the immoveable property mentioned in the order dated 09.11.2016 in favor of ECL Finance Ltd.

List this matter for hearing on 19.1.2017.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)